

the Centre, coordination will be done by a Central Unit in the Ministry.

(c) Arrangements are being made for starting the work under the Scheme during the current year. Sanctions for implementing the Scheme have already been issued to the concerned agencies in 13 States.

बर्मा और श्रीलंका से आने वाले व्यक्तियों द्वारा छोड़ी गई सम्पत्ति

657. श्री ना० कृ० शेजवलकर :
श्री सुन्दर सिंह भंडारी :
श्री प्रेम मनोहर :
श्री जगदम्बी प्रसाद यादव :
श्री श्रीकान्त मिश्र :
डा० भाई महावीर :
श्री लाल आडवाणी :
श्री जगदीश प्रसाद माथुर :

क्या अम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) बर्मा तथा श्रीलंका से भारत आने वाले भारतीयों द्वारा वहाँ छोड़ी गई सम्पत्ति तथा कृषि योग्य भूमि का कुल कितना मूल्य है; और

(ख) इस सम्पत्ति के हस्तान्तरण के सम्बन्ध में सरकार द्वारा क्या कदम उठाये गये हैं और उनका क्या परिणाम निकला ?

†[PROPERTY LEFT BEHIND BY THE REPATRIATES FROM BURMA AND CEYLON

657. SHRI N. K. SHEJWALKAR :
SHRI SUNDAR SINGH BHANDARI :
SHRI PREM MANOHAR :
SHRI J. P. YADAV :
SHRI SRI KANT MISRA :
DR. BHAI MAHAVIR :
SHRI LAL K. ADVANI :
SHRI JAGDISH PRASAD MATHUR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total value of property and cultivable land left behind by the repatriates from Burma and Ceylon; and

(b) the steps taken by Government in regard to the transfer of this property and with what results?]

अम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) :

(क) बर्मा और श्रीलंका से स्वदेश लौटने वाले भारतीयों द्वारा वहाँ छोड़ी गई सम्पत्ति और कृषि योग्य भूमि के कुल मूल्य के बारे में जानकारी उपलब्ध नहीं है।

(ख) भारत-श्रीलंका करार 1964 के अधीन, लौटने वाले भारतीय, श्रीलंका से भारत लौटते समय निर्वाह निधि और उपदान की राशि सहित अपनी सभी परिसम्पत्तियाँ ला सकते हैं। श्रीलंका की विनियम नियन्त्रण विनियमावली के अधीन भारतीयों सहित एशियाई लोगों द्वारा परिसम्पत्तियाँ इत्यादि के प्रेषण की वर्तमान सीमा प्रति परिवार 75,000 रुपये है। जहाँ तक बर्मा से स्वदेश लौटने वाले भारतीयों के मामले का सम्बन्ध है, मुआवजे का प्रश्न भारत और बर्मा की सरकारों के विचाराधीन है।

†[THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) Information in respect of the total value of property and cultivable land, left behind by the repatriates from Burma and Ceylon, is not available.

(b) Under the Indo-Ceylon Agreement of 1964, the repatriates can bring, at the time of their departure from Ceylon for India, all their assets including their provident fund and gratuity amounts. The present limit on remittance of assets etc. for ASIANS, including Indians, under the Ceylon Exchange Control Regulations, is Rs. 75,000 per family. In the case of repatriates from Burma, the question of compensation is under the consideration of Governments of India and Burma.]

A.I.R. BROADCASTS TO COMBAT COMMUNALISM

658. SHRI BHUPESH GUPTA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether Government's attention has been drawn to the criticisms that All India Radio is not being properly utilised to Combat Communalism;

(b) the number of hours and minutes, if at all, that have been spent during April,

and May, 1970 by the All India Radio broadcasts specifically for exposing communalism and informing public of the danger that arises from communalism; and

(c) the nature of these broadcasts, if any?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No, Sir.

(b) 158 hours and 44 minutes.

(c) Talks, Discussions, Features, Plays, Stories, Appeals, Commentaries, Symposia, Songs, etc., etc.

STRIKE IN CALCUTTA PORT

659. **SHRI MULKA GOVINDA REDDY:**

SHRI M. V. BHADRAM:

SHRI N. R. MUNISWAMY:

SHRI THILLAL VILLALAN:

Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) whether the bargemen and launch crew of Calcutta Port went on an indefinite strike from the 22nd May, 1970; and

(b) if so, what were their demands and the action taken by Government to meet them?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SAJIVAYYA): (a) Yes, Sir.

(b) Apart from demands relating to increase in rate of contribution to Provident Fund, gratuity, fixation of hours of work, supply of uniforms, weekly day of rest, etc., the main demand over which the workers went on strike related to the implementation by the concerned employers of the recommendations of the Central Wage Board for Port and Dock workers. As a result of final discussions held at New Delhi on July 25, 1970 with the employers and workers representatives, a settlement was reached, as a result of which the strike was called off with effect from July 27.

AMENDMENT OF THE INDUSTRIAL DISPUTES ACT

660. **SHRI M. V. BHADRAM:** Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) the date on which the representations were received from the Medical Employees Organisation from Andhra Pradesh requesting the Government of India to amend the

Industrial Disputes Act, in view of the recent decision of the Supreme Court declaring hospital, as not coming under the category of industry; and

(b) the action taken or proposed to be taken in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA):

(a) The first representation was received on 28th April, 1970.

(b) The matter was considered by the Standing Labour Committee at its meeting held on the 23rd and 24th of July, 1970. Further action is to be taken in the light of those discussions.

EVICION OF FARMERS FROM PUNJAB AND HARYANA

661. **SHRI A. D. MANI:** Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether it is a fact that a large number of farmers have been evicted from the States of Punjab and Haryana and their lands have been distributed by auction to rich persons;

(b) if so, what are the circumstances of the eviction; and

(c) whether any representation has been received by the Central Government in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): (a) to (c) Information is being collected and will be placed on the Table of the Sabha.

IMPORT OF TRACTORS FROM EAST EUROPEAN COUNTRIES

662. **SHRI ARJUN ARORA:**

SHRI KRISHAN KANT:

Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) the number of tractors imported from East European countries countrywise during the last three years;

(b) whether the tractors are supplied to the States through the Agro-Industries Corporations; and

(c) whether these Corporations also look after sale service?